(b) The total amount collected under Swachh Bharat Cess (SBC) during mid-November 2015 to March 2016 is ₹ 3900 crore (provisional gross figure). Month-wise collection is as under:

Month	₹ crore (Gross)
November, 2015	318
December, 2015	831
January, 2016	768
February, 2016	747
March, 2016	1236

## NPAs of private, public and foreign banks

256. SHRI C. M. RAMESH:

SHRI C. P. NARAYANAN:

DR. R. LAKSHMANAN:

Will the Minister of FINANCE be pleased to state:

- (a) the NPAs of private, public and foreign banks as of 1st March, 2016, bank-wise;
- (b) what are the reasons for steep increase in NPAs of banks, particularly public sector banks;
- (c) whether it is a fact, that RBI is tweaking the guidelines relating to 5:25 refinance scheme and Strategic Debt Restructuring to tackle stressed assets more effectively; and
- (d) if so, the details thereof including the details of major defaulters owing ₹ 1000 crore or more?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) The details regarding Non Performing Assets (NPAs) of Public Sector Banks (PSBs), Private Sector Banks and Foreign Banks as on Dec., 2015 is given in the Statement-I (*See* below).

(b) Main reasons for increase in NPAs of banks are sluggishness in the domestic growth during the recent past, slowdown in recovery in the global economy and continuing uncertainty in the global markets leading to lower exports of various products like textiles, engineering goods, leather, gems, external factors including the ban in mining projects, delay in clearances affecting Power, Iron and Steel Sector, volatility in prices of raw material and the shortage in availability of power have

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impacted the operations in the Textiles, Iron and Steel, Infrastructure Sectors, delay in collection of receivables causing a strain on various Infrastructure projects, aggressive lending by banks in past.

(c) and (d) Guidelines on 5:25 refinance scheme and Strategic Debt Restructuring (SDR) scheme was first issued on July 15, 2014 and June 8, 2015 respectively. Subsequent modifications were made in these schemes on February 25, 2016 to make them more effective.

The data on major defaulters owing  $\stackrel{?}{\underset{?}{?}}$  1000 crore and above is given in the Statement-II.

Statement-I

Details of Gross NPA of PSBs, Private and Foreign Banks as on 31.12.2015

(₹ in cro	re)
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Bank Name	Gross NPAs	
Allahabad Bank	9,611	
Andhra Bank	9,051	
Bank of Baroda	27,354	
Bank of India	32,995	
Bank of Maharashtra	9,429	
Bharatiya Mahila Bank Ltd.	1	
Canara Bank	14,872	
Central Bank of India	17,564	
Corporation Bank	9,760	
Dena Bank	7,673	
IDBI Bank Limited	16,732	
Indian Bank	5,599	
Indian Overseas Bank	19,053	
Oriental Bank of Commerce	10,031	
Punjab and Sind Bank	3,391	
Punjab National Bank	26,561	
Syndicate Bank	7,481	
UCO Bank	15,481	
Union Bank of India	16,098	

Bank Name	Gross NPAs	
United Bank of India	6,112	
Vijaya Bank	4,012	
Nationalised Banks	2,68,862	
State Bank of Bikaner and Jaipur	3,079	
State Bank of Hyderabad	5,832	
State Bank of India	72,871	
State Bank of Mysore	2,915	
State Bank of Patiala	5,789	
State Bank of Travancore	2,384	
SBI Group	92,869	
Public Sector Banks	3,61,731	
Catholic Syrian Bank Ltd.	434	
City Union Bank Ltd.	467	
Dhanlaxmi Bank Limited	625	
Federal Bank Ltd.	1,684	
ING Vysya Bank Ltd.	#N/A	
Jammu and Kashmir Bank Ltd.	3,323	
Karnataka Bank Ltd.	1,187	
Karur Vysya Bank Ltd.	721	
Lakshmi Vilas Bank Ltd.	332	
Nainital Bank Ltd.	94	
Ratnakar Bank Ltd.	199	
South Indian Bank Ltd.	1,108	
Tamilnad Mercantile Bank Ltd.	476	
Old Private Sector Banks	10,651	
Axis Bank Ltd.	4,998	
Bandhan Bank Ltd.	11	
DCB Bank Ltd	235	
HDFC Bank Ltd.	3,982	
ICICI Bank Ltd.	14,462	

Bank Name	Gross NPAs
IndusInd Bank Ltd.	681
Kotak Mahindra Bank Ltd.	2,690
Yes Bank Ltd.	687
New Private Sector Banks	29,208
Private Sector Banks	39,859
AB Bank Ltd.	9
Abu Dhabi Commercial Bank Ltd.	23
American Express Banking Corp.	42
Australia and New Zealand Banking Group Limited	0
BNP Paribas	12
Bank International Indonesia	0
Bank of America, National Association	0
Bank of Bahrain and Kuwait BSC	128
Bank of Ceylon	1
Bank of Nova Scotia	385
Barclays Bank Plc	204
CTBC Bank	4
Citibank N.A.	841
Commonwealth Bank of Australia	0
Credit Agricole Corporate and Investment Bank	233
Credit Suisse AG	0
DBS Bank Limited	1,532
Deutsche Bank (Asia)	175
Doha Bank Qsc	0
FIRSTRAND Bank	41
HSBC Bank Oman S.A.O.G	N/A
Hongkong and Shanghai Banking Corporation Ltd.	790
Industrial and Commercial Bank of China Limited	0
JP Morgan Chase Bank, National Association	0
JSC VTB Bank	18

Bank Name	Gross NPAs
KBC Bank NV	0
Krung Thai Bank PCL	0
Mashreq Bank PSC	0
Mizuho Corporate Bank, Ltd.	6
National Australia Bank	0
Rabobank International	0
SBER Bank	67
SBM Bank (Mauritius) Ltd.	72
Shinhan Bank	0
Societe Generale	0
Sonali Bank Ltd.	3
Standard Chartered Bank	7,454
Sumitomo Mitsui Banking Corporation	0
The Bank of Tokyo-Mitsubishi UFJ, Ltd.	98
The Royal Bank of Scotland N.V.	15
UBS AG	N/A
United Overseas Bank Limited	0
Westpac Banking Corporation	0
Woori Bank	0
Foreign Banks	12,155

Source: RBI (Dec. 2015 data provisional)

Statement-II

Details of Bank-wise data on NPA accounts above ₹ 1000 crore

S1.	Name of the Bank	No. of NPA	Amount-
No.		accounts	₹ in crore
1	2	3	4
1.	Bank of Baroda	1	1,647
2.	ICICI Bank Limited	2	5,207
3.	IDBI Bank Limited	2	2,802
4.	Standard Chartered Bank	1	1,449

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1	2		3	4
5.	State Bank of India		2	7,510
6.	Union Bank of India		1	1,062
	Grand Total		9	19,678

Source: RBI off-site CRILC returns on large borrowers

## Multi-disciplinary team for probing the accused in Panama Papers Leaks

## 257. SHRIMATI WANSUK SYIEM: SHRI ANIL DESAI:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government has taken due cognisance of revelations contained in recently leaked Panama Papers insinuating many Indians having stashed away fortunes on offshore accounts in tax havens and if so, names of Indians and action proposed against them;
- (b) whether contrary to public perception of constituting a special investigation team to trace the offshore money trail involving Indian citizens, Government would opt for a multi disciplinary team of domain experts to probe the matter and if so, details thereof; and
- (c) whether any deadline has been set for submission of interim report by the multi-disciplinary committee, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Recently, information about certain offshore entities held by various Indian persons has appeared in media. Such information is attributed to be part of 'Panama Papers' leaks. The International Consortium of Investigative Journalists (ICIJ), a Washington based organization which has reportedly made the revelations pertaining to the Panama Papers, has put a caveat on its website (www.icij.org) by mentioning that it should not be assumed that everyone who appears in the Panama Papers is involved in tax avoidance or evasion and there are legitimate reasons to create a company in an offshore jurisdiction and many people declare them to their tax authorities when that is required.

The Government has taken necessary measures for expeditious investigation in such cases including through enhanced international cooperation. Further course of action depends upon outcome of the investigation in respective cases.